

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.46/(MAH)/2016  
CA Nos. 32/2016 & 50/2016


CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.12.2016

NAME OF THE PARTIES: Shri. Chandrashekhar Bellad  
V/s.  
M/s. Orion Offset Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	B.S. MAHAJANI	Adv. For Respondents	

**ORDER**

**C.A. NO.32/2016 & I.A. NO. 50/2016 IN C.P. NO. 46/397, 398/CLB/MB/  
MAH/2016**

1. From the side of the Respondents, Ld. Advocate Mr. B.S. Mahajani appeared and informed that in compliance of the direction dated 26<sup>th</sup> October, 2016, the original documents have been submitted in a sealed cover to the Bench Officer / Registrar, NCLT, Mumbai Bench and also intimated to the other side.
2. From the side of the Petitioner, no one is present although the Application bearing I.A. No. 50/2016 and Application bearing No. C.A. 32/2016 are listed for final hearing today. Through these Applications, Respondents are challenging the maintainability of the Company Petition.
3. Since the question of maintainability of the Petition is of prime importance, it is hereby directed that the Petitioner be present on the next date of hearing. Otherwise, the matter shall be decided on merits.
4. Let these matters be fixed for final hearing on **4<sup>th</sup> January, 2017**.
5. The Ld. Representative of the Respondents is also directed to communicate this date of hearing to the other side.

Dated 14.12.2016

sd/-

**Shri M.K. Shrawat**  
Member (Legal)